

THE HIGH COURT OF MEGHALAYA:SHILLONG

ORDER

Dated Shillong the 14th August, 2025

No.HCM.II/13/2025-Estt./16: With the approval of the The Hon'ble the Chief Justice, High Court of Meghalaya, the terms and conditions for contractual appointment of Shri Tapas Chatterjee, former Joint Registrar (Protocol), High Court of Calcutta as Officer on Special Duty (Protocol), High Court of Meghalaya is hereby modified as follows:

1. The amount of Rs.75,000/- appearing in paragraph 1 of the said terms and conditions is substituted by the amount of Rs.85,000/- w.e.f. 01.09.2025 and the date 31.03.2026 appearing in the same paragraph is substituted by the date 31.12.2026;
2. The terms and conditions appearing in the concluding para is deleted and replaced by the following:

The above protocol services shall be available to former Chief Justices and Judges of the High Court of Meghalaya and their immediate family members and to such other dignitaries as may be specified by the Chief Justice in office.

By Order,

REGISTRAR GENERAL

Memo. No.HCM.II/13/2025-Estt./16-A Dated, Shillong, the 14th August, 2025.

Copy to:-

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of the Hon'ble the Chief Justice.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Registrar (Admn.), High Court of Meghalaya for favour of kind information.
6. The Commissioner & Secretary to the Govt. of Meghalaya, Law Department for favour of kind information.
7. The Resident Commissioner, Meghalaya House, New Delhi for favour of kind information and necessary action.
8. The Assistant Resident Commissioner, Meghalaya House, Kolkata for favour of kind information and necessary action.
9. The Deputy Registrar (Accounts Section), High Court of Meghalaya, Shillong for information and necessary action.

10. Shri Tapas Chatterjee, former Joint Registrar (Protocol), High Court of Calcutta (res: Biyas Co-operative Housing Society Ltd./ AK-29, Street No.12, Flat No.6, 3rd Floor, Newton, Kolkata-700156) for favour of kind information and necessary action
11. The Assistant Registrar (Protocol), High Court of Meghalaya, Shillong for favour of kind information and necessary action.
12. The Treasury Officer, Shillong South Treasury for favour of kind information and necessary action.
13. The System Analyst, High Court of Meghalaya, with a request to upload the same in the Official Website.
14. Office File.



REGISTRAR GENERAL

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14/8/25